

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-105
IB-277/ND/2023

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

Raman Sethi

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 12.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

This is a Petition under Section 95 of IBC, 2016. Since, the constitutional validity under Section 95 and related sections are pending before the Hon'ble Supreme Court of India, therefore, hearing in the matter is adjourned for **28.07.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)